

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)

LOK SABHA
UNSTARRED QUESTION No. 5468
TO BE ANSWERED ON WEDNESDAY, THE 28st MARCH, 2018

Updation of Records in Courts

5468. SHRI JITENDRA CHAUDHURY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that many subordinate courts across the country aren't updating daily progress of cases on the website according to the National Judicial Data Grid (NJDG) ;
- (b) if so, the reasons therefor;
- (c) whether it is a fact that at least 1000 districts and subordinate courts aren't updating data regularly although this analysis is crucial for monitoring the performance of judges of the lower courts, if so, the action taken in this regard;
- (d) the names of States which are not updating the daily progress cases data; and
- (e) the action taken by the Government in this regard?

ANSWER
MINISTER OF STATE FOR LAW & JUSTICE AND
CORPORATE AFFAIRS
(SHRI P. P. CHAUDHARY)

(a) and (b): As per the National Judicial Data Grid (NJDJ), most of the subordinate courts are updating the case details on the website. Some courts are unable to update case data due to issues

related to internet connectivity and Virtual Private Network (VPN). Every State has been given facility to track uploading of data, which can be tracked Court Complex - wise.

(c) : As per information available on National Judicial Data Grid (NJDG), 126 out of 6120 court establishments (2% of the court establishments) have not uploaded the case data for more than 7 days as on 23.3.2018.

(d) : As per information available from NJDG, the state-wise number of court establishments which have not been able to upload daily progress case data in NJDG for more than 7 days as on 23.03.2018 is given below:

Sr. No.	State	Number of Court Establishments
1	Andhra Pradesh	1
2	Assam	4
3	Bihar	4
4	Chhattisgarh	14
5	Jammu & Kashmir	4
6	Jharkhand	7
7	Karnataka	4
8	Kerala	22
9	Madhya Pradesh	1
10	Maharashtra	13
11	Manipur	3
12	Mizoram	3
13	Orissa	7
14	Sikkim	2

15	Tamil Nadu	3
16	Tripura	2
17	Uttar Pradesh	27
18	Uttarakhand	5
	Total	126

(e): The Department of Justice has brought the issue of timely data entry in the National Judicial Data Grid to the notice of the eCommittee, Supreme Court of India as well as the High Courts, and has shared the list of courts that are unable to update case data regularly, with them. To provide smooth and reliable high speed internet connectivity to all district and subordinate courts across the country, the eCommittee, Supreme Court of India and the Department of Justice have recently approved a Wide Area Network (WAN) project connecting all the district and taluka courts through BSNL in a single network grid as part of Phase-II of eCourts project.
